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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 35/2025

In

Original Application No. 735/2024

IN THE MATTER OF:

Rajaram

Applicant

Versus

State of Haryana & Ors.

Respondent

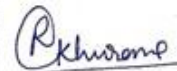
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Date:

26.08.2025

Filed by:



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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Execution Application No. 35/2025
In
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IN THE MATTER OF:

Rajaram

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State of Haryana & Ors.

Respondent

REPLY ON BEHALF OF RESPONDENT NO. 2 (HARYANA STATE
POLLUTION CONTROL BOARD)

Most Respectfully Showeth:

1. That present execution application has been filed seeking execution of the order dated 05.07.2024 whereby this Hon'ble Tribunal disposed of the OA No 735 of 2024. Operative part of the said order dated 05.07.2024 is reproduced as under:-

3.Issue which the applicant is raising needs to be considered at the first instance by the State Pollution Control Board. Hence, we dispose of the O.A. permitting the applicant to file a comprehensive complaint along with all the relevant material to the Chairman State Pollution Control Board who on receipt of the same get an inquiry conducted and ascertain correct position and take appropriate remedial/punitive action, if any violation is found. Let this exercise be completed within three month from date of receipt of the complaint. If the applicant is not satisfied with the action taken on the complaint, he would be at liberty to approach the Tribunal again along with all relevant material indicating violation of the environmental norms.



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2. That this reply is being filed through Shakti Singh, Regional Officer, Haryana State Pollution Control Board, Hisar who is authorized and competent to file the reply on behalf of answering respondent.
3. That order dated 05.07.2025 was received alongwith undated representation received on 22.11.2024. In the meantime, this Hon'ble Tribunal passed order dated 03.10.2024, in another Original application (OA No.977/2024, Renu Rani Vs State of Haryana) alleging emission of flyash and its unscientific storage and handling. Vide said order, this Hon'ble tribunal constituted a Joint Committee comprising Central Pollution Control Board ('CPCB'); Haryana State Pollution Control Board; ('HSPCB'), Integrated Regional Office- Ministry of Environment Forest and Climate Change, Chandigarh; and District Magistrate, Hisar. It was directed that Committee shall collect relevant information after visiting the site and submit a factual report within one month. Committee shall also verify as to whether consent conditions as also conditions of Environment Clearance are being observed and complied with by the Thermal Power Plant in question.
Copy of Letter petition registered as OA No.977/2024 is annexed as **Annexure-R/1**. Copy of order dated 03.10.2024 passed in OA No.977/2024 is annexed herewith as **Annexure-R/2**.
4. That thermal Power Plant in question was inspected by the Joint Committee as detailed above and progress report dated 03.11.2024 and supplementary report 18.12.2024 have been filed in OA No.977/2024. Ministry of Environment, Forest & Climate Change (MoEF&CC) has also filed its reply dated 11.03.2025 regarding compliance of conditions of Environment Clearance. Respondent No.4 herein (Respondent No.5 in OA No.977/2024) has filed its objections to report of joint Committee. Further, Respondent No.4 herein has filed its reply on 13.12.2024 and additional reply on 16.03.2025. The answering respondent undertakes to place on record these documents, as and when directed by this Hon'ble Tribunal.
5. That Hon'ble Tribunal after considering the reports of Joint Committee and reply of Thermal Power Plant (TPP) in question,

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passed order dated vide order 20.03.2025 directing (TPP) to file additional response/ reply giving complete details regarding disposal of fly ash/ legacy ash during the period from 2021-2022, 2022-2023, 2023-2024 and 2024- 2025. In compliance of order dated 20.03.2025, additional reply containing complete details of disposal of fly ash during the period from 2021-2022, 2022-2023, 2023-2024 and 2024- 2025 has been filed by TPP in question on 22.04.2025 which is to be considered on NDOH i.e. 15.10.2025. Copy of order dated 05.11.2024, 19.12.2024 and 20.03.2025 passed in OA No.977/2024 are annexed herewith as **Annexure-R/3 (Colly)**.

6. In view of the facts and circumstances made herein above, it is submitted that answering respondent has taken sincere steps for compliance of the order under execution and environmental compliances by Thermal Power Plant in question are under consideration of this Hon'ble Tribunal in pending OA No.977/2024. It is humbly submitted that multiplicity of proceedings on same issue should be avoid.

In view of submissions made herein above, it is humbly prayed to dismiss present execution application. Answering respondent undertakes to comply with the directions passed by this Hon'ble Tribunal.

Date: 26.08..2025
Place: Hisar


**Regional Officer,
Haryana State Pollution Control Board,
Hisar Region**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 35/2025
In
Original Application No. 735/2024

IN THE MATTER OF:

Rajaram

Applicant

Versus

State of Haryana & Ors.

Respondent

AFFIDAVIT

I, Shakti Singh, Regional Officer, Haryana State Pollution Control Board, Hisar aged about 43 years do hereby solemnly affirm and state as under: -

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case and is authorized to file the present reply on behalf of Respondent No.2. Therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

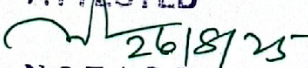

Deponent

Verification:

Verified at Hisar on this 25 day of August 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.




Deponent

ATTESTED

26/8/25
NOTARY
HISAR



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ग्राम पंचायत खेदड़

खण्ड बरवाला, जिला हिसार (हरियाणा)

प्रस्ताव नं. Spcl. O.I. ...
सेवा में,

2718/4/2023
23/12/23

दिनांक 15/12/2023

1. माननीय चैयरमैन प्रदूषण नियंत्रण बोर्ड हरियाणा,
C-11, Sec.-06, पंचकूला (hqhspcb@hspcb.org.in)
2. माननीय अध्यक्ष नैशनल ग्रीन ट्रिब्यूनल,
फरीदकोट हाउस कॉर्पोरेट मार्ग नई दिल्ली-
110001.(rg.ngt@nic.in)(ps.chairmanngt@gmail.com)
3. माननीय प्रबंधक निदेशक,
हरियाणा पावर जनरेशन कॉर्पोरेशन लिमिटेड हरियाणा पंचकूला। (md@hpgcl.org.in)

विषय:- थर्मल पावर प्लांट खेदड़ हिसार से गांव खेदड़ व गांव के आसपास होने वाले भयंकर प्रदूषण को रूकवाने हेतु।

श्रीमान जी,

ग्राम पंचायत खेदड़ की ओर से हम आपको अवगत करवाना चाहते हैं कि थर्मल प्लांट की वजह से गांव खेदड़ व गांव के आसपास भयंकर प्रदूषण होता रहता है। इस भयंकर प्रदूषण की वजह थर्मल पावर प्लांट का कोयला व राख है। थर्मल पावर प्लांट में जो कोयला पड़ा है उसके रख-रखाव का कोई भी उचित प्रबंध नहीं है वह खुले में पड़ा रहता है और हवा के साथ उड़कर गांव व आस-पास के एरिया में भयंकर तबाही मचा रहा है। यहां पर प्रदूषण फैलाने में दूसरा मुख्य कारण थर्मल प्लांट से निकलने वाली जहरीली राख है। जो की साइलो व अन्य जगहों से लीक होकर हवा में मिलकर उड़ती रहती है। उचित प्रबंधन ना होने के कारण यह आने-जाने वाले वाहनों के टायरों से चिपक कर सड़क पर फैल जाती है। ओर आने-जाने वाले वाहनों की वजह से ऊड़ती रहती है जिससे जन-मानस को भारी दिक्कत का सामना करना पड़ता है व सड़क पर राख होने की वजह से आये दिन हादसे होते रहते हैं।

उपरोक्त कारणों से हमारे गांव व गांव के आसपास प्रदूषण बहुत ज्यादा बढ़ गया है, जिसकी वजह से हमारे गांव में अनेक तरह की बीमारियां फैल रही हैं, और आगे भी भयंकर बीमारियां फैलने की आशंका है। इसके भय-वश गांव के लोग दूसरे स्थान पर पलायन करने पर मजबूर हो रहे हैं, इस गंभीर विषय पर हम थर्मल प्रशासन को कई बार अवगत करवा चुके हैं लेकिन आज तक इस गंभीर समस्या पर थर्मल प्रशासन की ओर से कोई ठोस कदम नहीं उठाया गया है। इसलिए हमें मजबूरन आपको अवगत करवाना पड़ रहा है आपसे प्रार्थना है कि इस गंभीर विषय को अपने संज्ञान में लेकर इसका कोई स्थाई समाधान करवाएं।

इस काम के लिए हम सदा आपके आभारी रहेंगे।

धन्यवाद।

सरपंच
ग्राम पंचायत खेदड़
(हिसार)

ग्राम पंचायत खेदड़
हिसार हरियाणा।

प्रतिलिपि:- मुख्य अभियंता राजीव गाँधी थर्मल पावर प्लांट खेदड़ को जानकारी व उचित कारवाई हेतु भेजी जाती है।

2 जिला आयुक्त हिसार हरियाणा को जानकारी व उचित कारवाई हेतु भेजी जाती है।

P T O

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Amit
99922-79918

शुभम

82
Dhanu Sivas

Sankar

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Sandeep

शुभम
Deepak Sharma

subodh
Ashwini
Ranjana

Manish

नरेश कुमार

Mohit

Bhavin

राजेश कुमार

Sandeep Jangra

Amarjeet

अमित कुमार

Dinesh

मनीष

Mamendra Singh

Ranvijay

Sandeep Kumar

Rakesh

Manish

Kabil

शुभम

राजेश कुमार

Satish Singh

Ashwini Kumar

Amit

Sandeep Kumar

Mohit

राजेश कुमार

Ranvijay

Ashwini

Samir

राजेश कुमार

शुभम

राजेश कुमार

Ranvijay

Ashwini

शुभम

Sukhdev

शुभम

मनीष

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राजेश कुमार

शुभम

Jashvir

Ranvijay

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राजेश कुमार

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Rahul

Amit

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Ranvijay

Item No.02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.977/2024

Renu Rani & Ors.

...Applicants

Versus

State of Haryana

...Respondent

Date of hearing: 03.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant(s): None

ORDER

1. A letter petition dated 15.12.2023 sent by Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana, has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that there is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of flyash and its unscientific storage and handling is causing huge air pollution in area the and also creating health hazards to the local people. Flyash leakage from silos and

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other places is also causing damage to roads and serious health hazard due to accidents and breathing ailments as a result whereof there is also a tendency of migration of village people to other places.

3. In our view, before proceeding further in the matter it would be appropriate to verify the facts hence we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Haryana State Pollution Control Board; (hereinafter referred to as '**HSPCB**') Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh ; and District Magistrate, Hisar.

4. CPCB shall be the Nodal Authority for co-ordination and compliance.

5. Above Committee shall collect relevant information after visiting the site and submit a factual report within one month. Committee shall also verify as to whether consent conditions as also conditions of Environment Clearance are being observed and complied with by the above proponent.

6. List for further consideration on 05.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 03, 2024
Original Application No.977/2024
M

Item No. 15

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 977/2024

Renu Rani and ors

Applicant

Versus

State of Haryana

Respondent(s)

Date of hearing: 05.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Vikrant Pachnanda and Mr. Mukul Katyal, Advocates for CPCB
(through VC)
Mr. Rahul Khurana, Advocate for HSPCB.**ORDER**

1. This original application was registered on a letter petition dated 15.12.2023 sent by Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana exercising *suo moto* jurisdiction.

2. Complainant has said that there is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of flyash and its unscientific storage and handling is causing huge air pollution in the area and also creating health hazards to the local people. Flyash leakage from silos and other places is also causing damage to roads and serious health hazards due to accidents and breathing ailments as a result whereof there is also a tendency of migration of village people to other places.

3. Tribunal considered matter on 03.10.2024 and found it appropriate to collect a factual report, hence, constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Haryana State Pollution Control Board; (hereinafter referred to as '**HSPCB**) Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh; and District Magistrate, Hisar.

4. Committee was required to submit factual report within one month.

5. Pursuant thereto, progress report dated 04.11.2024 has been submitted by Joint Committee through CPCB which shows that Thermal Power Plant in question is M/s Rajiv Gandhi Thermal Power Plant, Khedad, Barwala District Hisar, State of Haryana. Joint Committee has observed certain violations on its part but for complete study of matter, it has requested for grant of 6 weeks further time.

6. In the light of observations made by Joint Committee pointing out some violations on the part of M/s Rajiv Gandhi Thermal Power Plant, we find it appropriate to implead following as respondents:-

1. Ministry of Environment Forest and Climate Change, New Delhi through Secretary, Jor Bagh Rd, Lodi Colony, New Delhi, Delh
2. State of Haryana through Principal Secretary/Additional Chief Secretary, Ministry of Environment Forest and Climate Change (State of Haryana), 31a, Dakshin Marg, 33A, Sector 31, Chandigarh, 160030
3. Haryana State Pollution Control Board through its Member Secretary, Sector-6, Bahadurgarh, Haryana 124507
4. Central Pollution Control Board through its Member Secretary, Parivesh Bhawan, Maharshi Valmiki Marg, East Arjun Nagar,

Vishwas Nagar Extension, Vishwas Nagar, Shahdara, Delhi,
110032

5. M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar, Haryana through its Chairman/Managing Director, HPGEL, RGTPP, Khedar, Barwala - 125121 (Near HP Petrol Pump, Barwala)
7. Notices shall be issued to above respondents who may file their responses within 3 weeks after receipt of notices.
8. The joint committee may also file its complete report, as prayed, within 6 weeks.
9. List on 19.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 05, 2024
Original Application No. 977/2024
AB

Item No.12

Court No. 3

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 977/2024

Renu Rani and Ors.

Applicants

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 19.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

Respondents: Mr. Naveen Kumar, Ms. Aprajita Bhardwaj and Mr. Aditya Goyal,
Advocates for Respondent No. 1-MoEF &CC.
Mr. Rahul Khurana, Advocate for Respondents No. 2 and 3.
Mr. Vikrant Panchnanda, Advocate for Respondent no. 4-CPCB
Ms. Pinky Anand, Senior Advocate with Ms. Saudamini Sharma, Samrat
Pasriccha, Mr. Jayant Kashyap and Mr. Nayoleeka Pluty, Advocates for
Respondents no. 5.

ORDER

1. Report dated 17.12.2024 of the Joint Committee has been filed by CPCB.
2. Objections to the report of Joint Committee may be filed by Respondent No. 5, if so desired, at least one week before the next date of hearing fixed.
3. Respondent no. 5 is also directed to file additional response giving complete details regarding compliance with EC conditions particularly with respect to plantation/green belt, generation and disposal of fly ash, disposal of legacy fly ash and measures including concretization of the roads taken for prevention and control of air pollution.

4. List on 20.03.2025 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 19th, 2024
Original Application No. 977/2024
AB

Item No. 07

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 977/2024

Renu Rani and Ors.

Applicants

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 20.03.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

Respondents: Mr. Naveen Kumar, Mr. Ujjawal Kumerkai and Mr. Aditya Goyal,
Advocates for respondent no. 1.
Mr. Lokesh Sinhal, Senior AAG, with Mr. Rahul Khurana and Mr. Gaurav
Kumar, Advocates for respondents no. 2, 3 and 5.
Mr. Vikrant Panchanda, Advocate for respondent no. 4 (through VC).
Ms. Geeta S.E. RGTPS, Mr. Tinku Goyal, Xen and Mr. Vijay Singh
Consultant, RGTPS.

ORDER

1. In compliance of order dated 19.12.2024, reply affidavit dated 11.03.2025 has been filed by Respondent No. 1- MoEF & CC vide email dated 12.03.2025.
2. Objections dated 16.03.2025 to supplementary Joint Committee report have been filed by Respondent No. 5 vide email dated 17.03.2025.
3. Additional reply dated 16.03.2025 has been filed by Respondent No. 5- Rajiv Gandhi Thermal Power Plant, Khedar vide email dated 17.03.2025.
4. Learned counsel for Respondent No.5 seeks time to file additional reply giving requisite details regarding disposal of fly ash/legacy fly ash

during the period from 2021-2022, 2022-2023, 2023-2024 and 2024-2025.

5. List on 24.04.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 20th, 2025
Original Application No. 977/2024
AB